

by them in the census organisation plus three years for recruitment to the posts by direct recruitment otherwise than through an open competitive examination;

- (ii) entitlement to priority III in submission rosters of Employment Exchanges;
- (iii) eligibility to appear in the examinations conducted by the Staff Selection Commission for recruitment to Group 'C' posts till the end of 1985 even if they have crossed the maximum age limit prescribed for recruitment to various posts provided they were within the age limit prescribed for examinations conducted by the Staff Selection Commission at the time of their initial recruitment in the census organisation and only if they were otherwise eligible to compete in these examinations on the basis of educational and other qualifications prescribed in the rules for recruitment to the posts in question;
- (iv) eligibility to apply for recruitment to vacancies advertised by various recruitment authorities without their having to be sponsored through the respective Employment Exchange even though they might have got themselves registered with the Employment Exchanges for the purpose of availing themselves of the concession of Priority III.
- (v) these employees have also been made eligible upto 31.12.1985, for consideration for appointment against vacancies in such group 'C' posts in the census organisation as do not fall in the purview of the Staff Selection Commission without the necessity of their responsorment through the local Employment Exchanges, subject to their fulfilling the conditions of recruitment rules.

The aforesaid concessions have been made available to these employees provided;

- (i) they were recruited initially through Employment Exchanges;

(ii) they have put in not less than six months of continuous service;

(iii) their discharge from service is due to reduction in establishment, i.e. closure of these offices after the work for which these were opened is over.

The Jammu and Kashmir Government have advised the recruiting agencies to consider the retrenched census employees for recruitment even though they have crossed the upper age limit provided they fulfilled educational qualification and experience prescribed for recruitment to the posts, in question. It is not, however, possible to say when all these retrenched employees would be absorbed in alternate employment.

(c) Recruitment to posts in various Government offices is made by large number of employing authorities at different levels through varied sources and channels at different times and there is no centralised agency from which this information is available.

Nuclear Programme during Seventh Plan

1445. SHRI CHIRANJI LAL SHARMA: Will the PRIME MINISTER be pleased to state :

(a) whether the programme for development of nuclear energy during Seventh Five Year plan has been finished; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) and (b) The nuclear power programme proposed to be included in the Seventh Five Year Plan is being finalised in consultation with the concerned agencies.